

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


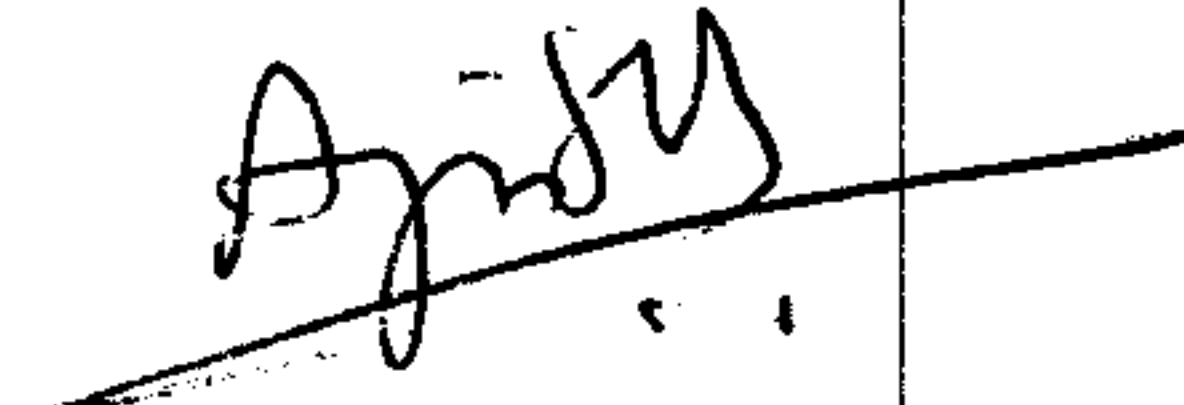
**T.P. Nos. 34-A/2016 & 34-B/2016 with
T.P. No 34/111A/NCLT/AHM/2016(New)
C.A. Nos. 284/2014 & 137/2015 with
C.P. No. 13/111A/CLB/MB/2013(Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Shobhna P. Mahajan
V/s.
Micro Inks Ltd.
Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	P. Y. MAHAJAN	PETITIONER No. 2	FOR SELF & FOR PETITIONER No. 1.	
2.	Arjun R. Sheth	Adv. & Solicitor	Respondent	

ORDER

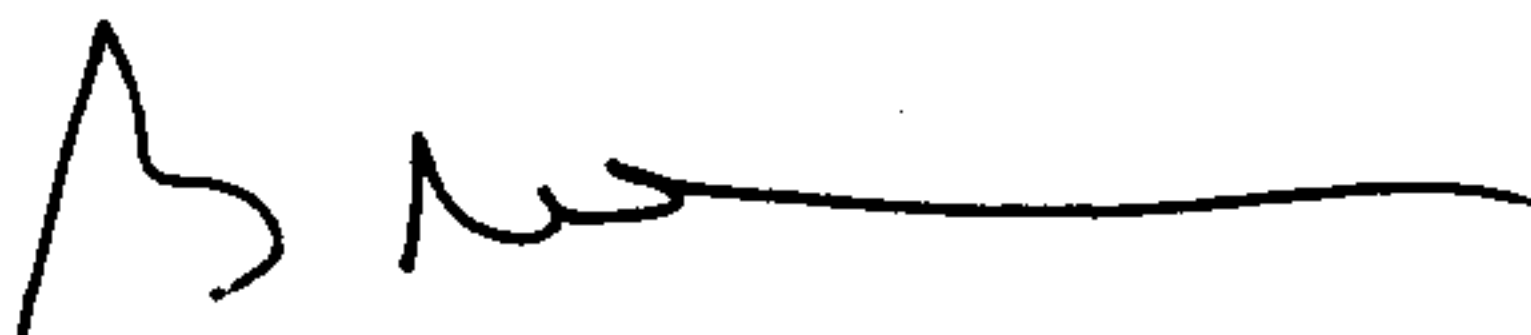
Mr. P Y Mahajan present for Petitioner no. 1 and 2. Learned Advocate Mr. Arjun Sheth present for Respondent.

At request of both sides.

List the matter on 06.02.2018 for final hearing.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL